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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 20.03.2012

OA No. 458/2010 with MA No. 40/2011

Mr. P.N. Jatti, counsel for applicant.
Mr. Harish Kumar Maan, counsel for respondents.

Heard.

O.A. is dismissed & M.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 458/2010
WITH
MISC. APPLICATION NO. 40/2011

DATE OF ORDER: 20.03.2012

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Shyam Sunder Saraswat S/o Lt. Dr. J.S. Sharma, aged about 45 years, presently posted as Assistant Hydrogeologist CGWB (WR), 6A, Jhalana Doongri, Jaipur, R/o 111/453, Agarwal Farm, Mansarovar, Jaipur.

...Applicant

Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. The Union of India through Secretary, DOPT, North Block, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, N.H. No. 4, Faridabad.
3. The Chief Election Commissioner, Nirwachan Sadan, New Delhi.
4. The Secretary, Ministry of Water Resources, Sram Shakti Bhawan, New Delhi.
5. The Regional Director, Western Region, 6-A, Jhalana Doongri, Jaipur.
6. Shri Manoj Srivastava, Regional Director, Western Region, 6-A, Jhalana Doongri, Jaipur.
7. Shri Sunil Kumar, Superintending Hydrogeologist and Election Officer, AICGWBOA Election - 2010-12, Bhujal Bhawan, N.H. No. 4, Faridabad.

...Respondents

Mr. Harish Kumar Maan, counsel for respondents.

ORDER (ORAL)

The present Original Application is directed against the order dated 04.10.2010 (Annex. A/1) and order dated 04.10.2010 (Annex. A/1-A) by which the applicant was deputed to proceed on tour to NER Guwahati for assistance in the selection of sites for resistivity survey in Meghalaya State.

2. Vide interim order dated 08th October, 2010, this Bench of the Tribunal has stayed the operation of the order dated



04.10.2010 (Annex. A/1). Learned counsel appearing for the official respondents submits that during the pendency of this Original Application, the work of hydrogeological survey for pinpointing of sites for conducting resistivity surveys in Meghalaya State has been assigned to some other person and the survey has been undertaken. In support of his submission, learned counsel appearing for the official respondents placed a letter dated 14th October, 2011, the same is taken on record, and submits that in view of this order, the work for assistance in the selection of sites for resistivity surveys in the State of Meghalaya, which was assigned to the applicant, has already been undertaken through the alternative arrangements, and as such this Original Application has become infructuous. It is also submitted by the learned counsel for the official respondents that the applicant has not been disturbed from Jaipur.

3. Having considered the submissions made on behalf of the official respondents and upon careful perusal of the order dated 14th October, 2011, since the survey in question has already been undertaken, the Original Application has become infructuous, and as such the same is dismissed as having become infructuous.

4. In view of the order passed in the Original Application, no order is required to be passed in the Misc. Application for vacation of the interim order dated 08th October, 2010 and accordingly, the same stands disposed of.

J. C. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)